

20

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



C.P. (I.B) No. 143/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018**

Name of the Company: Canbank Factors Ltd.
V/s.
Accord Industries Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	LALIT M PATEL	ADV	APPLICANT	
2.	Vishal J. Dave and Nipun Singhvi	Adv.	Respondent	

ORDER

Learned Advocate Mr. Lalit Patel present for Financial Creditor/Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

Affidavit in reply filed by Respondent.

At request of learned Counsel for Respondent to hear on the aspect of authorisation.

List the matter on 12.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 30th day of January, 2018.